



High Court of Jharkhand



FIRST QUADRIMESTER REPORT 2024

High Court of Jharkhand

A brief history of the High Court of Jharkhand.

The Presidency of Bengal at the commencement of the 20th century was a vast province including Assam, Bihar and Orissa. In 1905, Lord Curzon partitioned Bengal into two parts, leading to the formation of a new province with Assam and Eastern Bengal. At that time, Bihar and Orissa were retained with the remaining part of the Bengal province, to be subsequently parted from Bengal in 1911 when Bihar and Orissa were separated from Bengal Presidency by a notification dated 22nd of March 1912. Four years later, on 9 February 1916, King George V established the High Court of Judicature at Patna by a Letter Patent.

The Patna High Court commenced work from first of March 1916. Thus the ancient city of Pataliputra had a High Court of its own in 1916 with Sir Edward Maynard Des Champs Chamier, Kt. Barrister-at-Law as its first Chief Justice and Sarvashri Saiyid Sharfuddin, Barrister-at-Law, Edmund Pelly Chapman, I.C.S., Basant Kumar Mullick, I.C.S., Francis, Reginald Roe, I.C.S, Cecil Atkinson, barrister-at-Law and Jwala Prasad, B.A., LL.B., as Puisne Judges.



Old High Court Building at Doranda, Ranchi

The evolution of the High Court in the State of Jharkhand took place in two phases. The first one was when it was a part of the State of Bihar and the second was when the State of Jharkhand was created on 15 November 2000. Clause 36 of the Letter Patent of the Patna High Court prescribed the establishment of a Circuit Bench at any convenient place with Patna remaining the Principal Bench. On 6th March 1972, Circuit Bench at Ranchi was established. It was subsequently proposed to set up a

Permanent Bench of the Patna High Court at Ranchi with its territorial jurisdiction extending over North Chotanagpur division comprising of the districts of Hazaribagh, Giridih and Dhanbad and the South Chota Nagpur division comprising the districts of Ranchi, Palamau and Singhbhum. In order to meet this objective by virtue of the High Court of Patna (Establishment of Permanent Bench at Ranchi) Act, 1976 (Act 57 of 1976) with a provision made in section 2 thereof in this regard, the Circuit Bench at Ranchi became a Permanent Bench of the Patna High Court with effect from 8th of April 1976.

With the promulgation of the Bihar Re-organisation Act, 2000, a new State came to be formed on 15 November 2000, to be known as Jharkhand, comprising the territories of the existing state of Bihar, with Districts namely Bokaro, Chatra, Deoghar, Dhanbad, Dumka, Garhwa, Giridih, Godda, Gumla, Hazaribagh, Kodarma, Lohardaga, Pakur, Palamau, Ranchi, Sahebganj, Singhbhum (East), and Singhbhum (West) Districts and the same Act also set up a separate High Court for the State of Jharkhand with seat at Ranchi and it finally became the High Court of Jharkhand on the reorganisation of Bihar on 15 November 2000.

Building:-



New High Court Building at Dhurwa, Ranchi

The new building of High Court of Jharkhand stretching over 165 acres of land at Dhurwa, Ranchi was inaugurated on 24th of May 2023 by the President of India in presence of Hon'ble the Chief Justice of India, Dr. Justice D.Y. Chandrachud and other eminent dignitaries, including Governor of Jharkhand and Minister of State (Incharge) for Law & Justice Sri Arjun Ram Meghwal.



Hon'ble Dr. Justice D. Y. Chandrachud , Chief Justice of India

“.... when histories of nations are written and critiqued, there are judicial decisions at the forefront of liberty. Yet others have to be consigned to the archives, reflective of what was, but should never have been.”

In Justice K.S. Puttaswamy (retd.) Vs. U.O.I [(2017) 10 SCC 1].



Hon'ble Mr. Justice Sanjiv Khanna
Judge, Supreme Court of India



**Hon'ble Mr. Justice Bhushan
Ramkrishna Gavai**
Judge, Supreme Court of India



Hon'ble Mr. Justice Surya Kant
Judge, Supreme Court of India



**Hon'ble Mr. Justice Ajjikuttira
Somaiah Bopanna**
Judge, Supreme Court of India



Hon'ble Mr. Justice S. Chandrashekar

Acting Chief Justice

High Court of Jharkhand

cum

Patron-In-Chief, Jharkhand State Legal Services Authority

cum

Patron-In-Chief, Judicial Academy Jharkhand

Hon'ble Judges of the High Court of Jharkhand.



Hon'ble The Acting Chief Justice
S. Chandrashekar



Hon'ble Mr. Justice
Sujit Narayan Prasad



Hon'ble Mr. Justice
Rongon Mukhopadhyay



Hon'ble Mr. Justice
Ratnakar Bhengra



Hon'ble Mr. Justice
Ananda Sen



Hon'ble Dr. Justice
S. N. Pathak



Hon'ble Mr. Justice
Rajesh Shankar



Hon'ble Mr. Justice
Anil Kumar Choudhary



Hon'ble Mr. Justice
Rajesh Kumar



Hon'ble Mrs. Justice
Anubha Rawat Choudhary



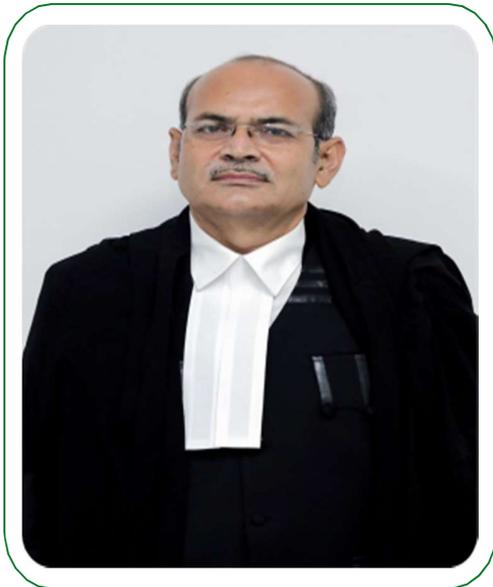
Hon'ble Mr. Justice
Sanjay Kumar Dwivedi



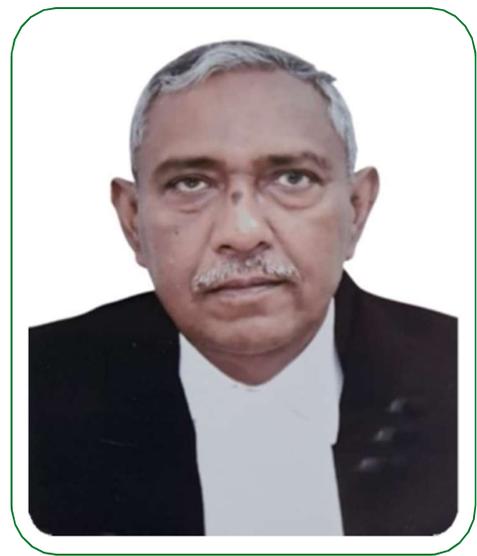
Hon'ble Mr. Justice
Deepak Roshan



Hon'ble Mr. Justice
Subhash Chand



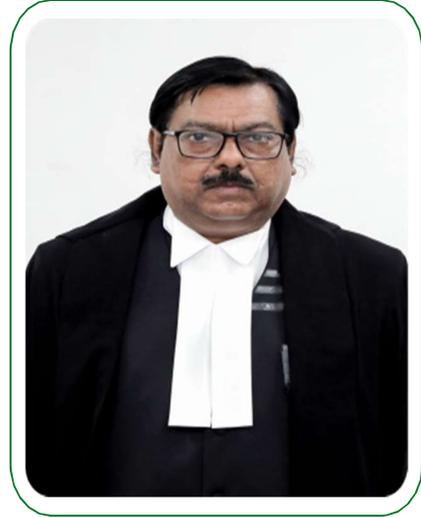
Hon'ble Mr. Justice
Gautam Kumar Choudhary



Hon'ble Mr. Justice
Ambuj Nath



Hon'ble Mr. Justice
Navneet Kumar



Hon'ble Mr. Justice
Sanjay Prasad



Hon'ble Mr. Justice
Pradeep Kumar Srivastava



Hon'ble Mr. Justice
Arun Kumar Rai

Appointment of Hon'ble Judges during the 1st Quadrimester of 2024:



Hon'ble The Acting Chief Justice Administering Oath to Hon'ble Mr. Justice P.K.Srivastava as permanent Judge of Jharkhand High Court.



Oath Ceremony of Hon'ble Mr. Justice Arun Kumar Rai

Judges of
The High Court
of Jharkhand
Elevated to The
Supreme Court of
India



Late Hon'ble Justice Altamas Kabir
Former Chief Justice of India



**Hon'ble Mr. Justice P. K. I.
Balasubramanyan**
Former Judge, Supreme Court of India



Hon'ble Mr. Justice S. J Mukhopadhaya
Former Judge, Supreme Court of India



Late Hon'ble Justice M.Y.Eqbal
Former Judge, Supreme Court of India



Hon'ble Mrs. Justice Gyan Sudha Mishra
Former Judge, Supreme Court of India



Hon'ble Mrs. Justice R. Banumathi
Former Judge, Supreme Court of India



Hon'ble Mr. Justice Aniruddha Bose
Former Judge, Supreme Court of India

Former Chief Justices of The High Court of Jharkhand



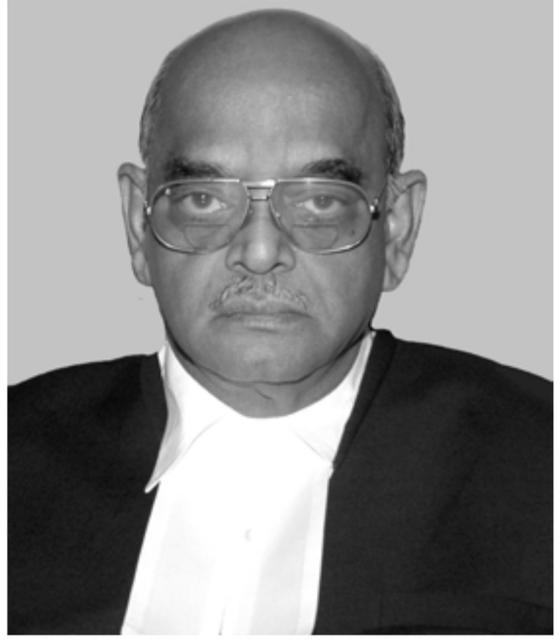
Hon'ble Mr. Justice Vinod Kumar Gupta
(05.12.2000-04.03.2003)



**Hon'ble Mr. Justice P. K. I.
Balasubramanyan**
(10.03.2003 - 26.08.2004)



Late Hon'ble Justice Altamas Kabir
(01.03.2005 - 08.09.2005)



Hon'ble Mr. Justice Nelavoy Dhinakar
(04.12.2005 - 09.06.2006)



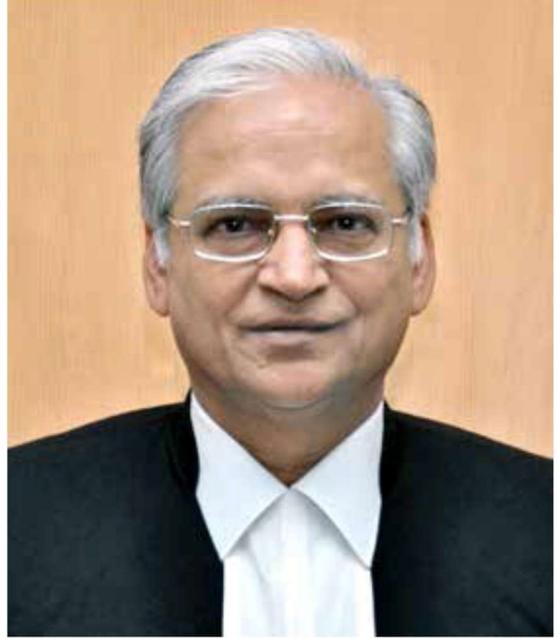
**Hon'ble Mr. Justice M.Karpaga
Vinayagam**
(17.09.2006-15.05.2008)



Hon'ble Mrs. Justice Gyan Sudha Mishra
(13.07.2008-30.04.2010)



Late Hon'ble Justice Bhagwati Prasad
(22.08.2010-12.05.2011)



Hon'ble Mr. Justice Prakash Tatia
(11.09.2011-03.08.2013)



Hon'ble Mrs. Justice R. Banumathi
(16.11.2013-12.08.2014)



Hon'ble Mr. Justice Virender Singh
(01.11.2014-06.10.2016)



**Hon'ble Mr. Justice Pradip Kumar
Mohanty**
(24.03.2017- 09.06.2017)



Hon'ble Mr. Justice Aniruddha Bose
(11.08.2018-23.05.2019)



Hon'ble Dr. Justice Ravi Ranjan
(17.11.2019-19.12.2022)



**Hon'ble Mr. Justice Sanjaya Kumar
Mishra**
(20.02.2023-28.12.2023)

HIGH COURT OF JHARKHAND, RANCHI

INSTITUTION, DISPOSAL AND PENDENCY OF CASES MONTH OF JANUARY, 2024

CATEGORY OF CASES	PENDENCY ON 01.01.24	INSTITUTION	DISPOSAL	PENDENCY ON 31.01.2024
(A) CIVIL WRIT PETITIONS	23262	559	1252	22569
(B) WRIT PETITIONS (CRIMINAL) & CrMP	9704	439	413	9730
(C) TAX AND COMMERCIAL MATTERS	1044	31	7	1068
(D) CRIMINAL APPEAL AND CRIMINAL REVISION	30593	352	388	30557
(E) OTHER CIVIL MATTERS	13606	385	510	13481
(F) OTHER CRIMINAL MATTERS	6735	1526	2022	6239
GRAND TOTAL OF (A) TO F)	84944	3292	4592	83644

Disclaimer: The data is not real-time data and, therefore, subject to some amount of variation.

INSTITUTION, DISPOSAL AND PENDENCY OF CASES MONTH OF FEBRUARY, 2024

CATEGORY OF CASES	PENDENCY ON 01.02.24	INSTITUTION	DISPOSAL	PENDENCY ON 29.02.2024
(A) CIVIL WRIT PETITIONS	22569	585	1384	21770
(B) WRIT PETITIONS (CRIMINAL) & CrMP	9730	439	413	9730
(C) TAX AND COMMERCIAL MATTERS	1068	15	3	1080
(D) CRIMINAL APPEAL AND CRIMINAL REVISION	30557	352	388	30521
(E) OTHER CIVIL MATTERS	13481	385	510	13356
(F) OTHER CRIMINAL MATTERS	6239	1526	2022	5743
GRAND TOTAL OF (A) TO F)	83644	3302	4720	82200

Disclaimer: The data is not real-time data and, therefore, subject to some amount of variation.

HIGH COURT OF JHARKHAND, RANCHI

INSTITUTION, DISPOSAL AND PENDENCY OF CASES MONTH OF MARCH, 2024

CATEGORY OF CASES	PENDENCY ON 01.03.24	INSTITUTION	DISPOSAL	PENDENCY ON 31.03.2024
(A) CIVIL WRIT PETITIONS	21770	633	955	21448
(B) WRIT PETITIONS (CRIMINAL) & CrMP	9730	439	413	9756
(C) TAX AND COMMERCIAL MATTERS	1080	19	1	1098
(D) CRIMINAL APPEAL AND CRIMINAL REVISION	30521	352	388	30485
(E) OTHER CIVIL MATTERS	13356	385	510	13231
(F) OTHER CRIMINAL MATTERS	5743	1526	2022	5247
GRAND TOTAL OF (A) TO F)	82200	3354	4289	81265

Disclaimer: The data is not real-time data and, therefore, subject to some amount of variation.

INSTITUTION, DISPOSAL AND PENDENCY OF CASES MONTH OF APRIL, 2024

CATEGORY OF CASES	PENDENCY ON 01.04.24	INSTITUTION	DISPOSAL	PENDENCY ON 30.04.2024
(A) CIVIL WRIT PETITIONS	21448	798	1126	21083
(B) WRIT PETITIONS (CRIMINAL) & CrMP	9756	456	540	9652
(C) TAX AND COMMERCIAL MATTERS	1098	57	34	1125
(D) CRIMINAL APPEAL AND CRIMINAL REVISION	30485	336	425	30491
(E) OTHER CIVIL MATTERS	13231	426	479	13229
(F) OTHER CRIMINAL MATTERS	5247	1752	2388	4787
GRAND TOTAL OF (A) TO F)	81265	3825	4992	80367

Disclaimer: The data is not real-time data and, therefore, subject to some amount of variation.

HIGH COURT OF JHARKHAND, RANCHI JUSTICE CLOCK

FROM 01-01-2024 TO 30-04-2024

S.No	NAME OF HON'BLE JUDGES	MAIN CASES			MISC. CASES			GRAND TOTAL
		SB	DB	TOTAL	SB	DB	TOTAL	
1	HON'BLE THE ACTING CHIEF JUSTICE	181	754	935	121	531	652	1587
2	HON'BLE MR.JUSTICE SUJIT NARAYAN PRASAD	169	719	888	43	391	434	1322
3	HON'BLE MR.JUSTICE RONGON MUKHOPADHYAY	223	458	681	78	311	389	1070
4	HON'BLE MR. JUSTICE RATNAKER BHENGRA	451	40	491	31	462	493	984
5	SRI ANANDA SEN, J.	1085	57	1142	289	553	842	1984
6	HON'BLE DR. JUSTICE S. N. PATHAK	1085	0	1085	281	0	281	1366
7	HON'BLE MR.JUSTICE RAJESH SHANKAR	920	0	920	618	4	622	1542
8	HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY	1860	0	1860	515	0	515	2375
9	HON'BLE MR. JUSTICE RAJESH KUMAR	2884	2	2886	191	29	220	3106
10	HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY	792	273	1065	162	252	414	1479
11	HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI	3135	2	3137	264	1	265	3402
12	HON'BLE MR. JUSTICE DEEPAK ROSHAN	285	445	730	55	285	340	1070
13	HON'BLE MR. JUSTICE SUBHASH CHAND	250	60	310	162	555	717	1027
14	HON'BLE MR. JUSTICE GAUTAM KUMAR CHOUDHARY	642	0	642	164	0	164	806
15	HON'BLE MR. JUSTICE AMBUJ NATH	1951	42	1993	106	391	497	2490
16	HON'BLE MR. JUSTICE NAVNEET KUMAR	150	357	507	44	224	268	775
17	HON'BLE MR. JUSTICE SANJAY PRASAD	188	55	243	46	82	128	371
18	HON'BLE MR. JUSTICE PRADEEP KUMAR SRIVASTAVA	996	406	1402	40	204	244	1646
19	HON'BLE MR. JUSTICE ARUN KUMAR RAI	10	382	392	13	249	262	654
GRAND TOTAL		17257	2027	19284	3223	2262	5485	24769

Statements for the First Quadrimester January to April 2024.

The Quadrimester starting from 1st of January, 2024 started with a total pendency of 85593 cases with the breakup of 38445 civil and 47148 criminal cases. During the Quadrimester 3931 civil cases and 9961 criminal cases were instituted aggregating to 13892 cases. Exactly 6942 civil cases and 12286 criminal cases were disposed of aggregating to 19228 cases. The rate of disposal in the civil matters is recorded at 176.59% and that in the criminal matters at 123.34%. The average rate of clearance of cases in the present Quadrimester is 138.41% leading to reduction in the total pendency by over 6.11% and the final pendency figures at the closing of the First Quadrimester on 30th April 2024 is 35435 civil nature of cases and 44930 criminal nature of cases aggregating to total pendency of 80365 cases. The **Table-1** shows the pendency, institution and disposal figures for the First Quadrimester of 2024 ending on 30th April 2024.

DETAILS	CIVIL	CRIMINAL	TOTAL
Total Pendency As On 1 st January 2024	38445	47148	85593
Total Pendency As On 30 th April 2024	35435	44930	80365
Total Institution Between January to April 2024	3931	9961	13892
Total Disposal Between January to April 2024	6942	12286	19228
Rate Of Clearance In Percent Taking Into Account Total Institutions During January to April 2024	176.59%	123.34%	138.41%

Table-1

The Institution and Disposal of cases during the 1st Quadrimester segregating them into Civil and Criminal matters may be shown in a pictorial manner. **Figure-1** and **Figure-2** below shows the comparative disposal of both civil and criminal matters. It

is apparent from the two graphs that the rate of clearance individually in both the civil and criminal cases are on the positive side.

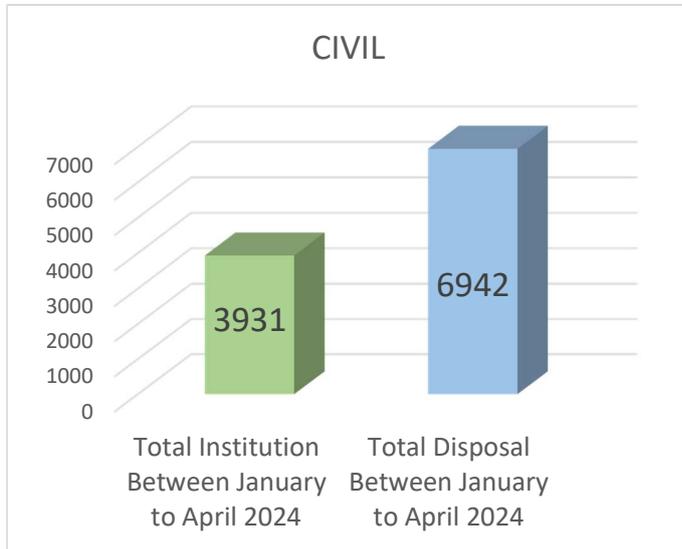


Figure -1



Figure -2

Figure-3 shows the clearance rate in percentage of both civil and criminal matters as well as the total clearance rate during the First Quadrimester of 2024.

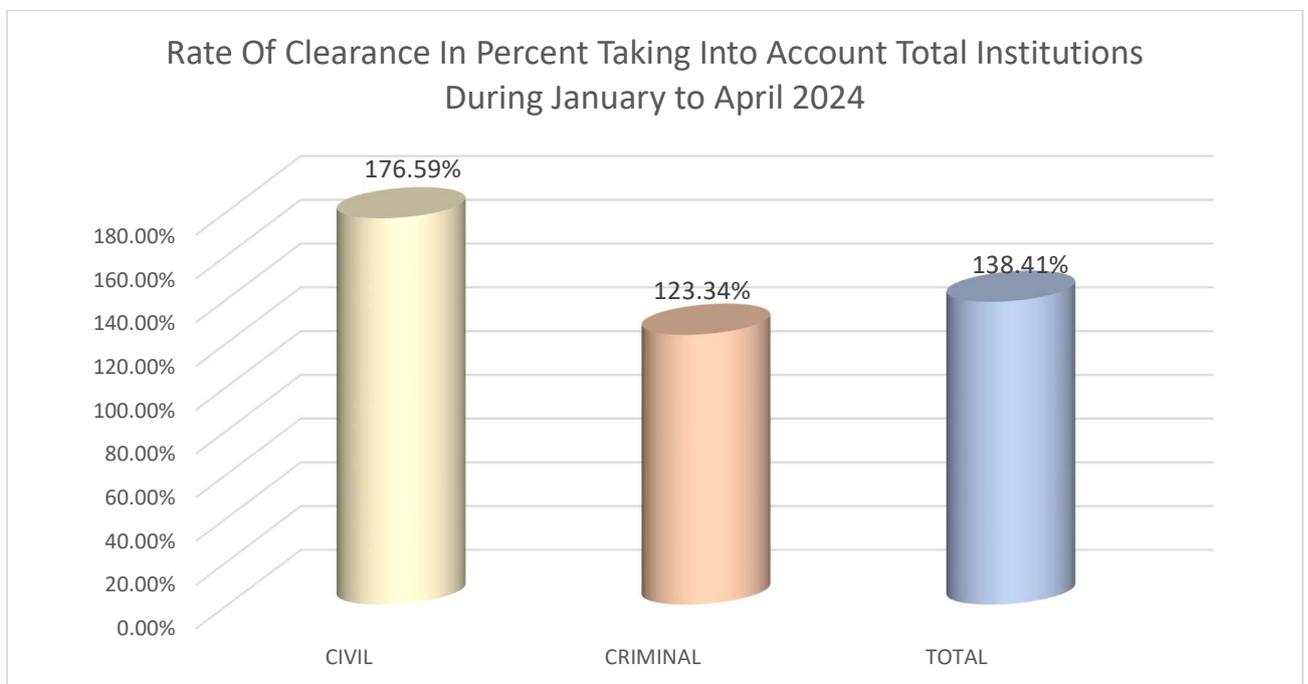


Figure -3

The pendency figures as compared from 1st January 2024 to that on 30th April 2024 is shown in **Figure-4**. The line graph shows a steep decline in the overall pendency of the total cases from 85593 to 80365 cases during the period concerned.

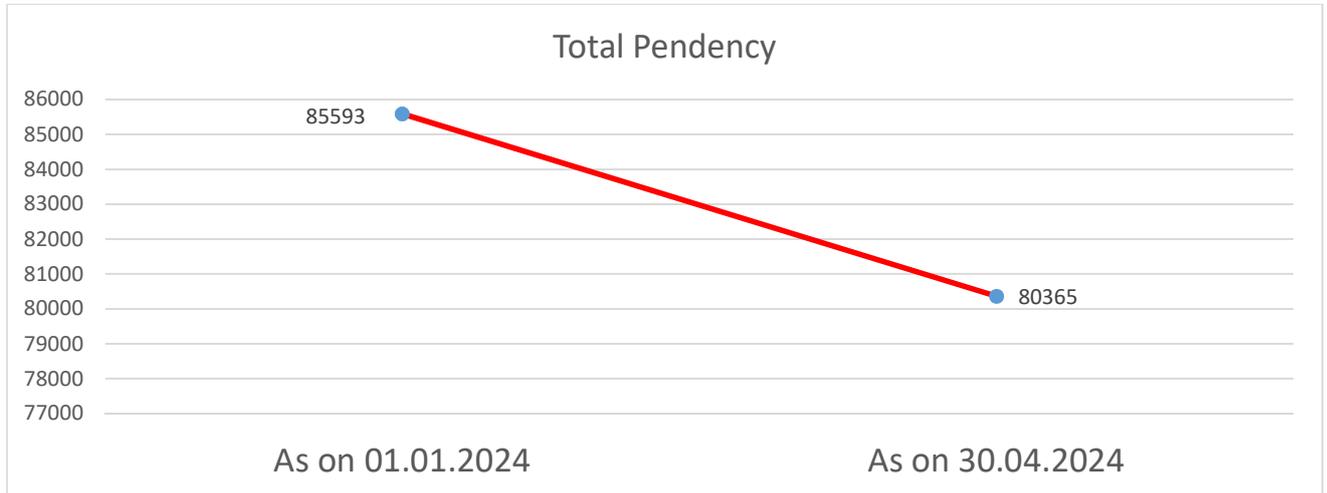


Figure -4

A breakup of overall pendency as on 1st of January 2024 and that on 30th April 2024 with the percentage rate of increase or decrease is shown in **Table-2**. The table shows a decline of 6.11%.

OVERALL PENDENCY OF CASES

SL NO	CASE TYPE	1ST JAN 2024	30th APRIL 2024	% INCREASE / DECREASE
1	WPC	24058	21930	-8.85
2	Cr.A(DB)	13905	13890	-0.11
3	Cr.A(SJ)	11617	11519	-0.84
4	Cr.M.P.	9461	8583	-9.28
5	Cr.Rev.	4712	4579	-2.82
6	A.B.A.	3204	2242	-30.02
7	SA	3012	2917	-3.15
8	C.M.P.	2904	2623	-9.68
9	B.A.	2651	2506	-5.47
10	MA	2561	2603	1.64
11	Cont.(Cvl)	1958	1544	-21.14
12	LPA	1409	1234	-12.42
13	FA	1212	1248	2.97
14	W.P.(Cr.)	955	989	3.56
15	Others	1974	1958	-0.81
GRAND TOTAL		85593	80365	-6.11

Table-2

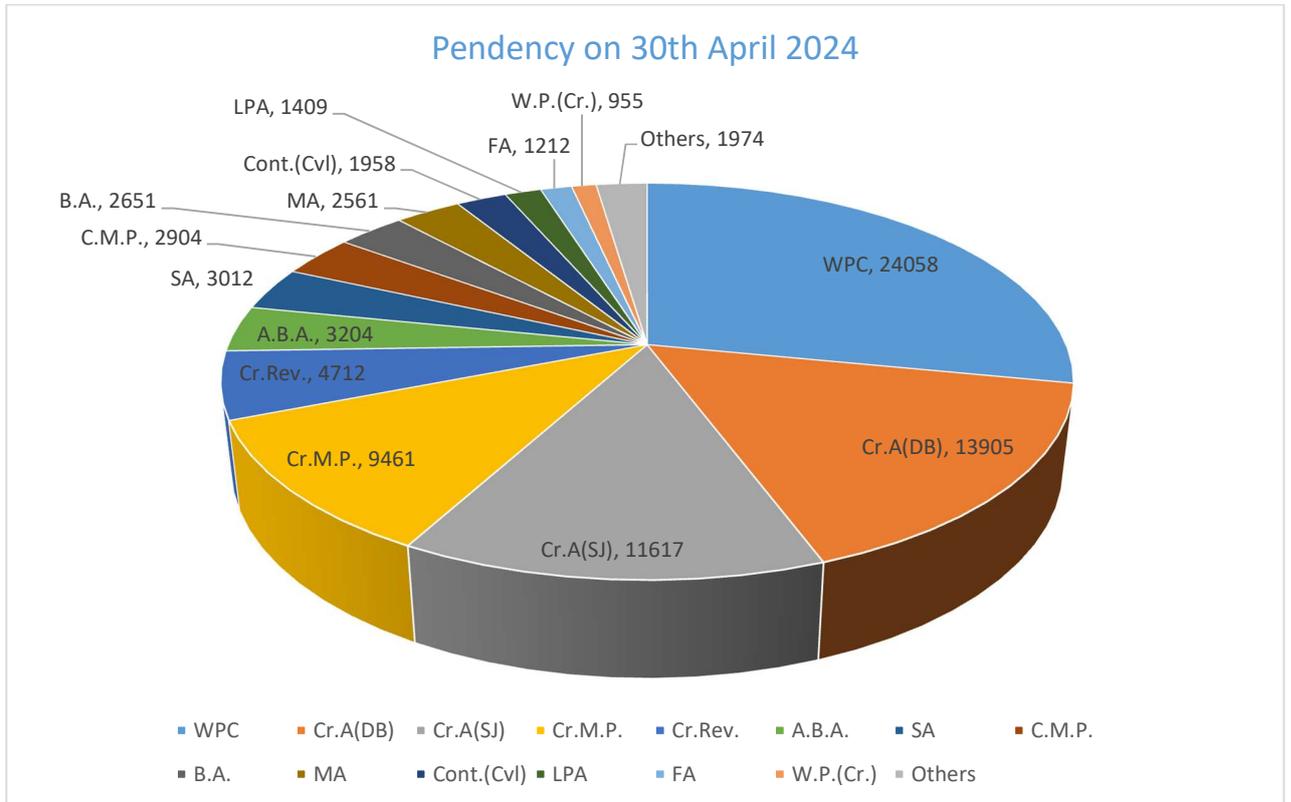


Figure -5

An analysis of the major nature of cases in both civil and criminal pending on the close of First Quadrimester i.e., on 30th April 2024 is depicted above in a pie chart showing their respective count in the **Figure-5** above.

If a similar analysis is done for the 1st Quadrimester of the previous year i.e. 01.01.2023 to 30.04.2023 the institution and disposal figures are shown in the **Table-3** below. A study of the figures relating to similar period in the previous year shows that there was only 118.67% disposal as compared to 138.41% in the 1st Quadrimester of 2024. The rate of clearance of Civil cases was 135.13% and for Criminal matters it was only 112.56% as compared to 176.59% for Civil and 123.34% for Criminal matters in the 1st Quadrimester of 2024. The overall pendency was reduced during the 1st Quadrimester of 2023 only by 3.11%. The rate of decrease in overall pendency during the 1st Quadrimester this year has almost doubled from what it was during the same period last year i.e. 1st Quadrimester of 2023.

Statement for January to April 2023

DETAILS	CIVIL	CRIMINAL	TOTAL
Total Pendency As On 1 st January 2023	39235	48753	87988
Total Pendency As On 30 th April 2023	37824	47426	85250
Total Institution Between January to April 2023	3857	10399	14256
Total Disposal Between January to April 2023	5212	11706	16918
Rate Of Clearance In Percent Taking Into Account Total Institutions During January to April 2023	135.13%	112.56%	118.67%

Table No -3

The overall decrease has been recorded at **6.11%** in the 1st Quadrimester of 2024 which is almost two times of what it was in the previous year at **3.11%**. The overall clearance rate achieved during the entire year 2023 was about 104.8%. As stated earlier this clearance rate has escalated to **138.41%** in the first four months of 2024.

An absolute comparison of work done during the 1st Quadrimester of the year 2023 with that done during the 1st Quadrimester of the current year i.e. 2024 can only be done when the disposal figure are reduced to the absolute quantum of work done Judge per day ratio.

JANUARY TO APRIL 2023							
SL NO	MONTH	NO. OF DB	DISPOSAL	JUDGE/ DAY	NO. OF SJ	DISPOSAL	JUDGE/ DAY
1	January	73	328	4.5	230	3523	15
2	February	58	386	6.7	230	4039	17.6
3	March	45	368	8	219	3927	17.9
4	April	45	359	8	178	3926	22
TOTAL		221	1441	6.8	857	15415	18.1

Table No. 4

The above **Table No. 4** shows the Total No. of Division Benches which have actually works during the month of January 2023 to April 2023 with their respective number of cases disposed off per month. It shows that on an average **6.8** cases have been disposed off by a Division Bench per day during the aforesaid period. The same figures for Hon'ble Judges sitting single shows their productivity was **18.1** cases per Judge per day.

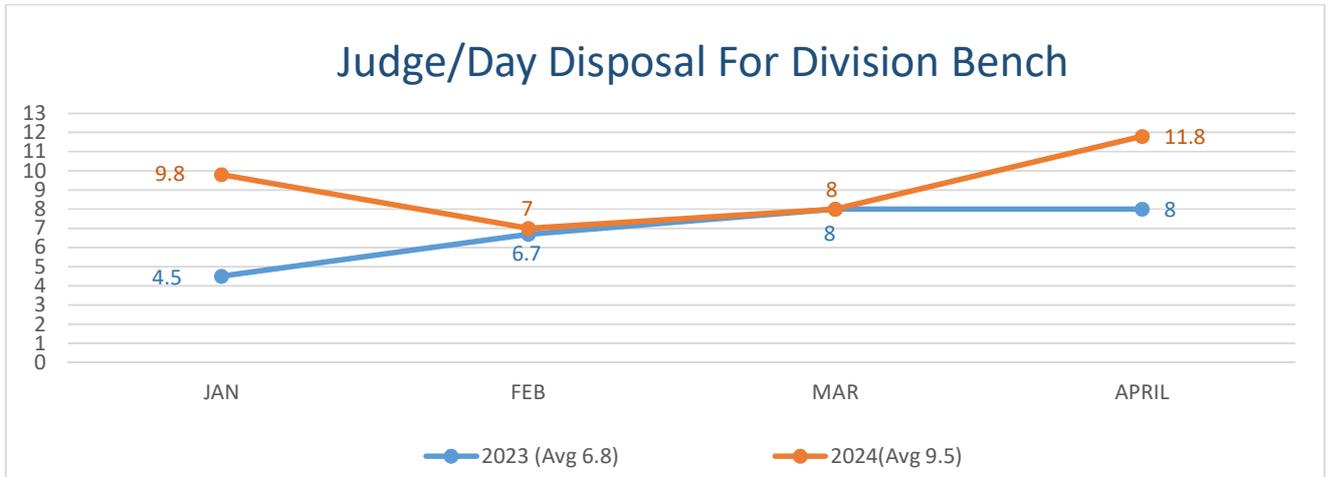


Figure-6

The **Table No. 5** below shows the disposal of Division Benches which have actually worked during the month of January to April 2024 with an average of **9.5** cases being disposed off per day by Division Benches and **21.9** cases being disposed off by per Judge per day sitting single. The graph at **Figure-6** and **Figure-7** shows a comparison of disposal per Division Bench per day as well as the productivity of per Judge per day done with the same period during the year 2023 and 2024.

JANUARY TO APRIL 2024							
SL NO	MONTH	NO. OF DB	DISPOSAL	JUDGE/ DAY	NO. OF SJ	DISPOSAL	JUDGE/ DAY
1	January	68	668	9.8	220	4184	19
2	February	58	408	7	236	4763	20.2
3	March	53	434	8	161	3839	23.8
4	April	44	517	11.8	198	4449	24.5
TOTAL		223	2027	9.5	815	17235	21.9

Table No. 5

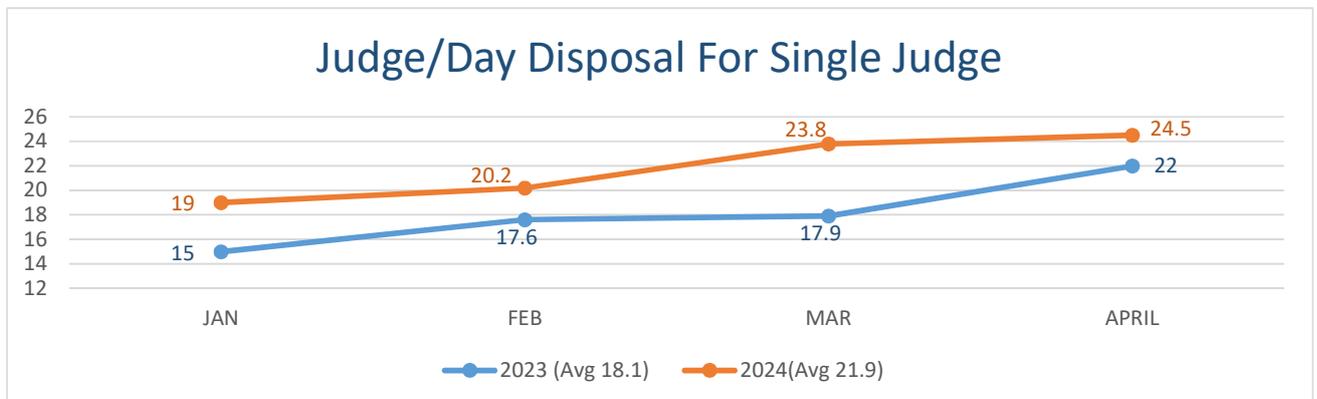


Figure-7

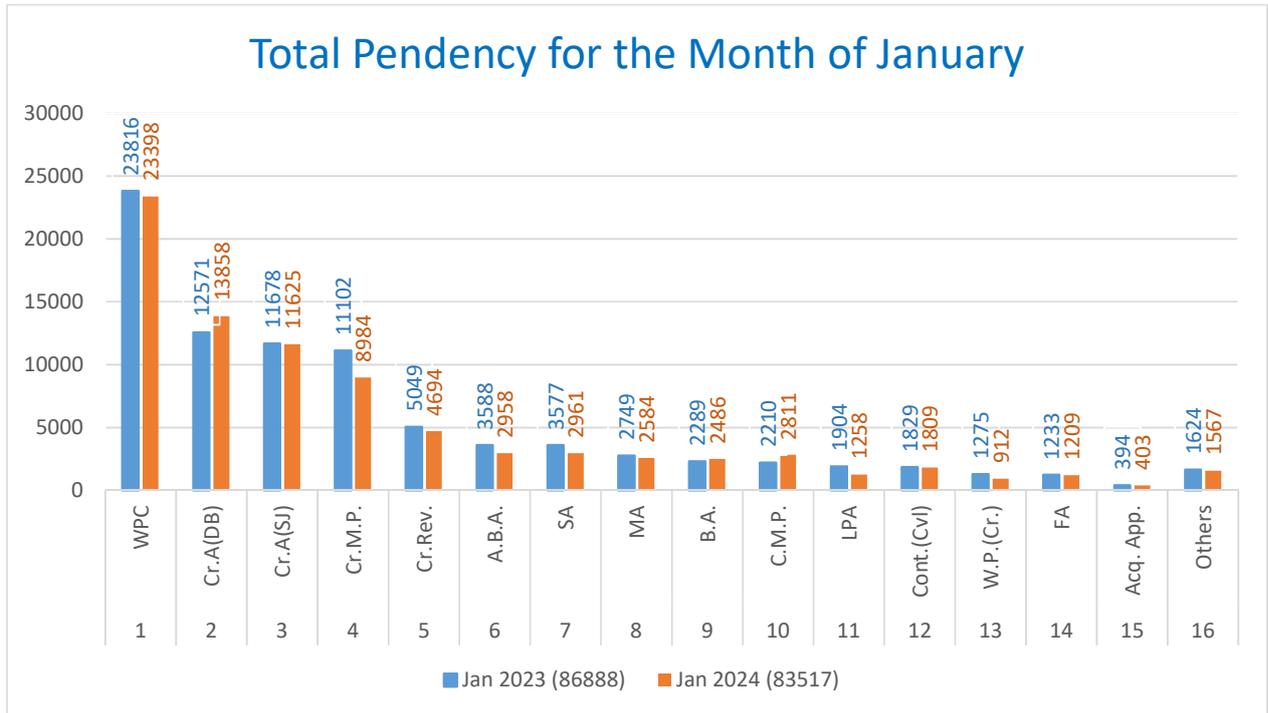


Figure - 8

The graph at **Figure 9,10,11 & 12** shows the comparative pendency of major nature of cases during the month of January, February, March and April in the year 2024 and the same months in the previous year 2023.

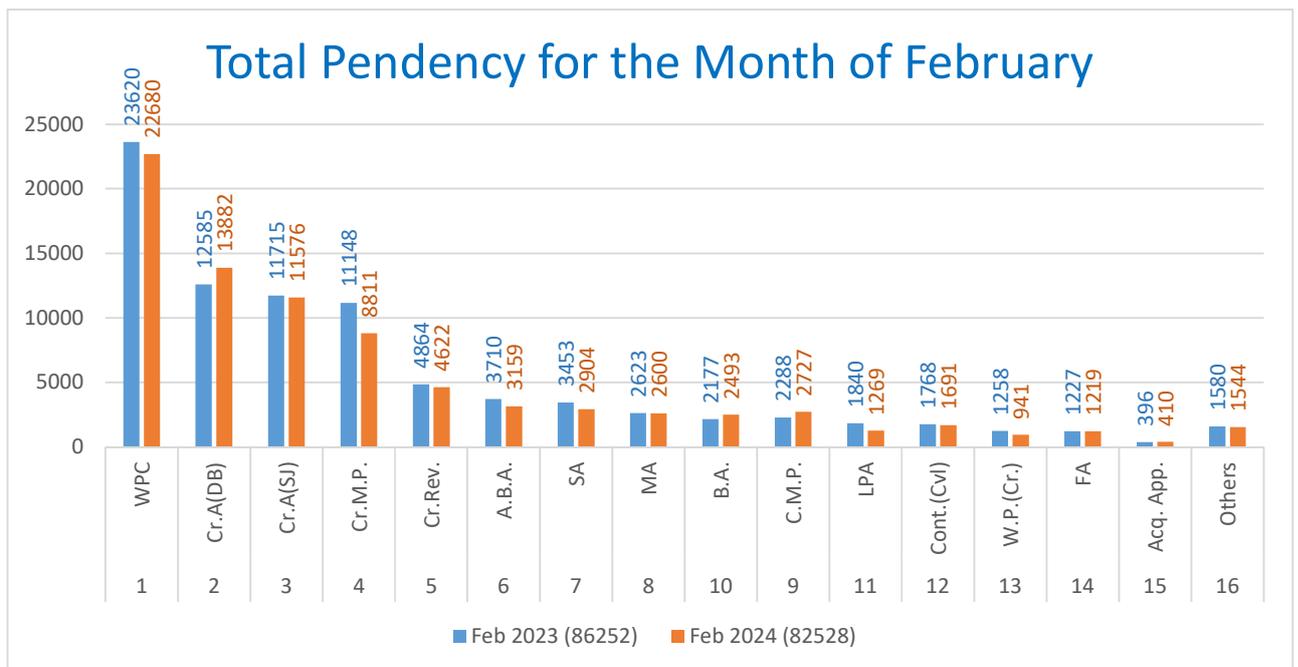


Figure - 9

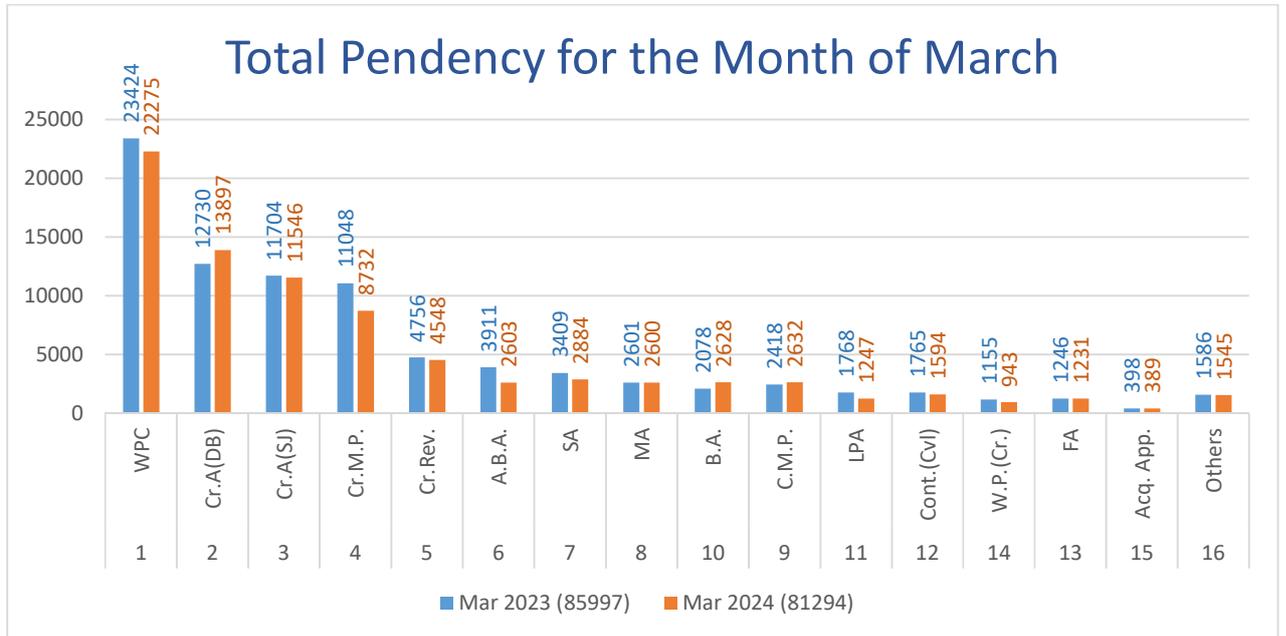


Figure - 10

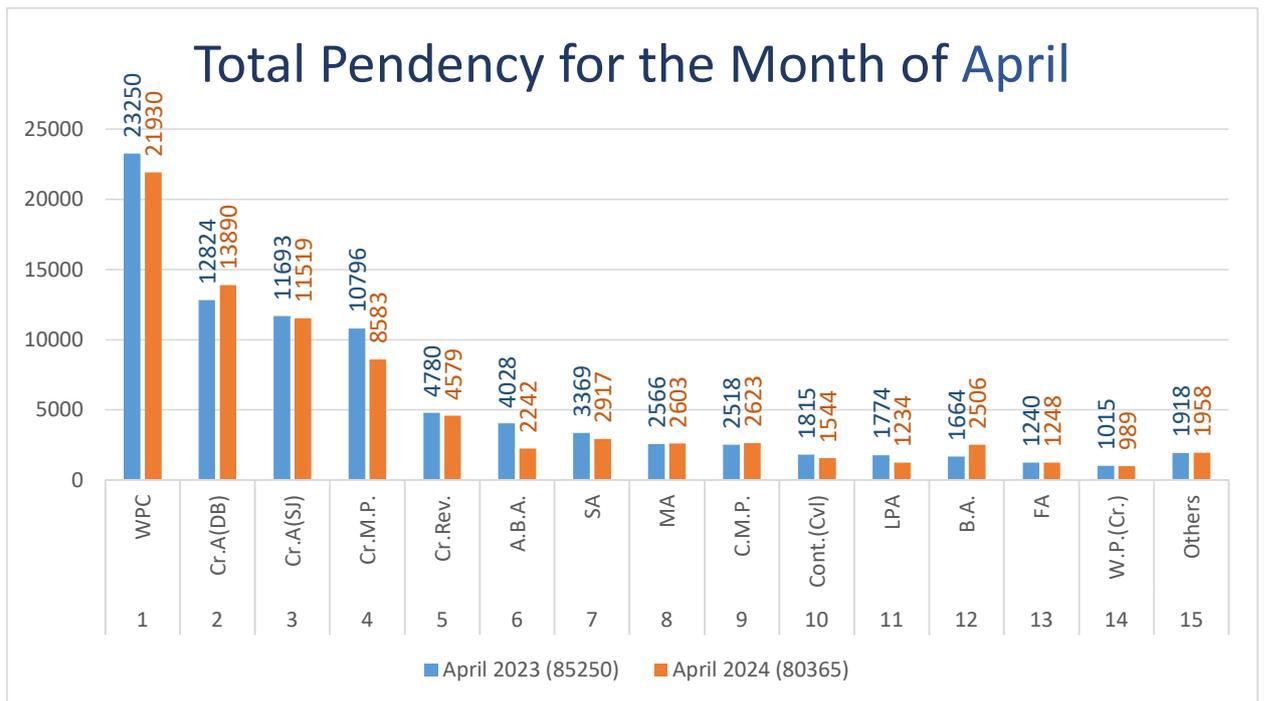


Figure -11

The above 4 graphs shows decline almost in all the nature of cases sharing the majority of the pendency as compared to the same month in the last year i.e. 2023. The trend of total pendency in the 1st Quadrimester of 2024 as compared to that in the 1st Quadrimester in the year 2023 is shown in **Figure-12** below

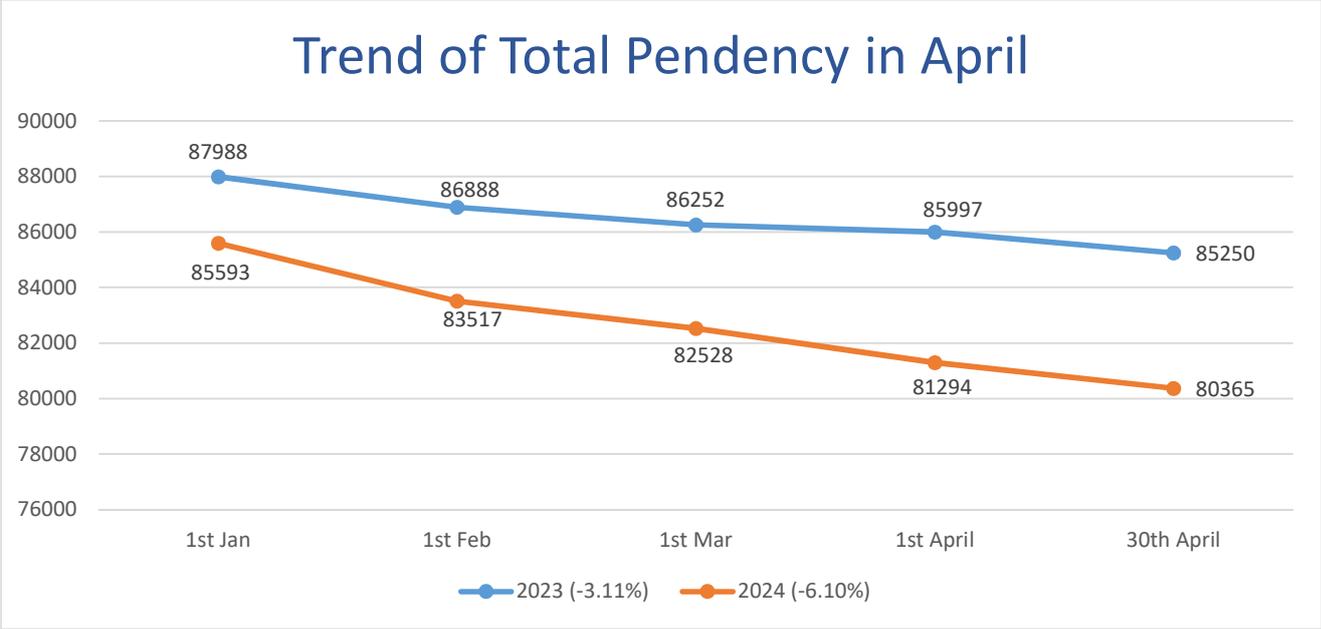


Figure - 12

Scanning and Digitization of case record in High Court of Jharkhand:

Scanning and Digitization of pending record was restarted in the year 2023. Earlier scanning of pending cases was started in 2016 and about 5.34 crore pages were scanned till Pre-Covid period. During the Covid pandemic the process was disrupted but was restarted with adoption of a proper Document Management System and two Courts are running at present in paperless mode. **Table-6** below shows the status of Cases Scanned during the 1st Quadrimester 2024. **Figure- 13 & Figure -14** shows the progress in number of cases digitized and number of pages digitized and uploaded in the Document Management System during the relevant period.

Scanning and Digitization of High Court Records											
No. of Cases Digitized				Total		No. of Pages Digitized				Total	
Digitization at Filing Counter		Digitization of Main Case File				Digitization at Filing Counter		Digitization of Main Case File			
01 January 2024	30 April 2024	01 January 2024	30 April 2024	01 January 2024	30 April 2024	01 January 2024	30 April 2024	01 January 2024	30 April 2024	01 January 2024	30 April 2024
1954	24847	4714	26233	6668	51080	37736	441619	762439	4083528	800175	4525147

Table -6

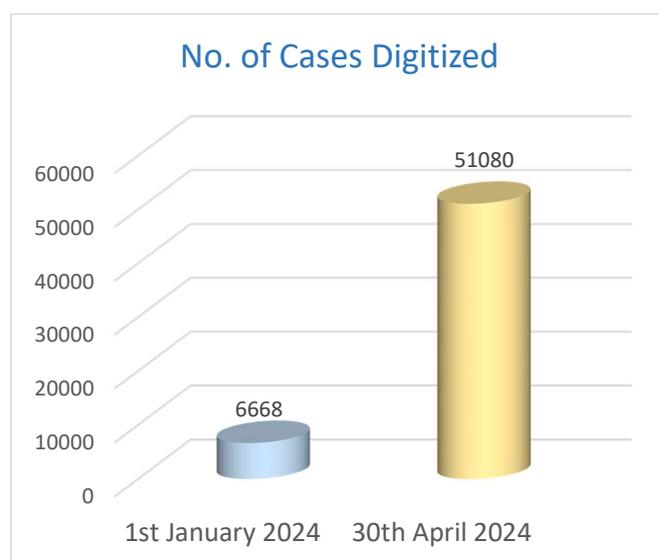


Figure-13

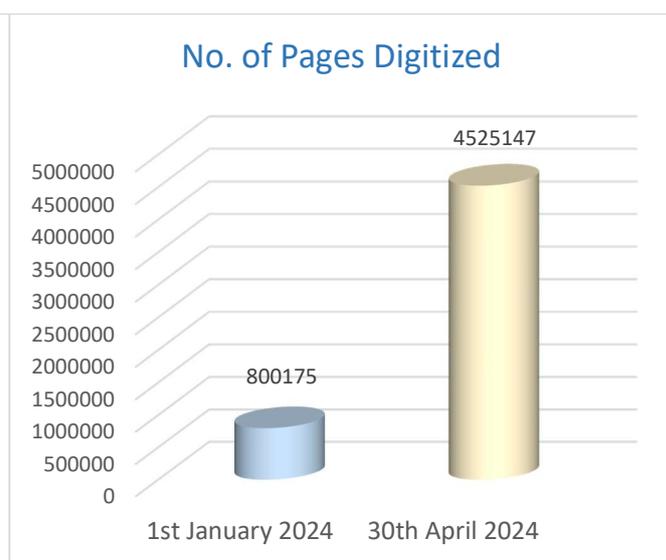


Figure-14

Apart from disposal of cases on the judicial side the High Court of Jharkhand has also disposed of important administrative work during the First Quadrimester of 2024.

Other Appointments:

- 09 candidates were declared successful for appointment to the posts of District Judge against Avt. No. 01/2022/Apptt. in view of judgment dated 01.02.2024 of Hon'ble the Supreme Court of India in W.P. (C) No. 753/2023 with W.P. (C) No. 921/2023 and a letter no. 739/Apptt. dated 15.02.2024 was sent to the Principal Secretary to the Government, Department of Personnel, Administrative Reforms and Rajbhasha, Jharkhand, Ranchi recommending for appointment of the aforesaid 09 candidates to the post of District Judge.
- Vacancy Position of the Jharkhand Superior Judicial Service has been notified vide Notification No. 66/A. dated 07.03.2024 in the following manner:-

By direct recruitment from Bar (25%)- Rule 4 (a)	By promotion from Civil Judge (Sr. Division) on the basis of merit-cum-seniority (65%) – Rule 4 (b)	Promotion (by way of selection) through limited competitive Examination (10%) – Rule 4 (C)
15	00	15

- 05 District Judges are promoted to the rank of Principal District Judge.
- Preliminary Examination for 138 posts of Civil Judge (Junior Division) has been conducted on 10.03.2024 against Advt. No. 22/2023.
- 44 Vacancy of Civil Judge (Junior Division) has been notified vide notification no. 73/A 18.03.2024 and accordingly, a letter was sent to the State Government to initiate the process of direct recruitment of Civil Judge (Jr. Div.) against 44 vacant posts.
- 05 Civil Judge (Junior Division) are promoted to the rank of Civil Judge (Senior Division).
- 10 posts of Judicial Officer of different cadre have been created by the State Government [DJ-1, Sr.Dn.-1, Jr.Dn.-8].

Appointments in the Establishment of High Court of Jharkhand:

<u>Sl. No.</u>	<u>Matters</u>
1.	<u>Recruitment:-</u> <ul style="list-style-type: none">• Direct recruitment for 55 vacancies for the post of Assistant of this Court is under process vide Advt. No. 01/ Accts./2024.• Direct recruitment for 42 vacancies for the post of Personal Assistant of this Court, vide Advt. No. 01/ Recruitment Cell/2023 was advertised, through which 29 Personal Assistants have been appointed.• Direct recruitment for 16 posts of Peon & 1 post of Generator Operator of the Court, is under process vide Advt. No. 01/ Stha./2018.• Direct recruitment for 63 posts of Class- IV (Peon, Faras, Sweeper and Cook) of the Court, is under process vide Advt. No. 02/ Stha./2023.• Direct recruitment for 399 posts of English Stenographer in the Civil Courts, is under process vide Advt. No. 02/ Admn. Misc/2024.• Direct recruitment for 249 posts of Typist, Copier, Court Reader-cum-Deposition Writer & Deposition Typist in the Civil Courts, is under process vide Advt. No. 03/ Admn. Misc/2024.
2.	<u>Promotion:-</u> <ul style="list-style-type: none">• 01 Translator of this Court has been promoted to the post of Translation Officer.
3.	<u>Limited Competitive Test:-</u> <ul style="list-style-type: none">• Limited Competitive Test was conducted on 20.01.2024 and 21.01.2024; and subsequently 18 Class IV employees were appointed on the post of Assistant by way of promotion.
4.	Confirmation of service of 60 Assistants of 2020 batch.
5.	<u>Departmental Examination:-</u> <ul style="list-style-type: none">• Departmental Examination has been conducted on 07.01.2024 and 20 (Twenty) candidates have been declared as Pass.
6.	<u>Skill Test of English Short hand:-</u> <ul style="list-style-type: none">• Skill Test of English Short hand has been conducted on 07.01.2024 and conducted on 07.01.2024.
7.	Procurement of Goods and Services for Accounts (Establishment) Section and Stationery Section through GeM portal.
8.	Purchase of 60 nos. of Desktop Computers, 150 nos. of Printers and 60 nos. of Scanners for smooth functioning of the Hon'ble Court.
9.	Purchase of 02 nos. of Heavy Duty Photocopier.

Jharkhand
State
Legal Services
Authority



Hon'ble Mr. Justice Sujit Narayan Prasad,
Judge, High Court of Jharkhand.
Executive Chairman, JHALSA

Jharkhand State Legal Services Authority

Jharkhand State Legal Services Authority (JHALSA) started functioning from 2001 and over the last two decades, it has blossomed into a premiere institution of Jharkhand. The function of JHALSA largely relates to implementing the policies and directions of the National Legal Services Authority (NALSA), providing legal aid services to needy persons, conduct Lok Adalats and undertaking preventive and strategic legal aid programmes.



India Justice Report 2022 ranked State of Jharkhand No.1 in the country in the field of Legal Aid. JHALSA has earned a name for itself in the country for its remarkable works in the field of providing legal services and has been conferred with several national awards. Set out below are some of the stupendous achievements of JHALSA.

- ❖ Best DLSA Award to District Legal Services Authority, Ranchi, Jharkhand in 2015, 2016 as well as in 2017.



- ❖ National Best DLSA Award to District Legal Services Authority, Gumla, by NALSA on 9th November, 2019 at New Delhi.
- ❖ Best SLSA Award to Jharkhand State Legal Services Authority, Ranchi in Eastern Zone by NALSA in 2018 AND 2019.

ACTIVITIES OF JHARKHAND STATE LEGAL SERVICES AUTHORITY

(1st January to 31st March 2024)

SL No.	Name of the Activities / Programme	No. of Participants	Venue	Remarks
1	40 Hrs. Intensive Mediation Training Programme	140	Jhalsa	
2	National Voter's Day		Jhalsa	
3	4th State Level Meet of District Legal Services Authorities	48	Jhalsa	
4	State Level Legal Services cum Empowerment Camp at Palashbani	11,227	Jamshdepur	Rs.15.9 crores distributed
5	State Level Legal Services cum Empowerment Camp	762	Chawlibasa, Seraikella	Rs.1.63 crores distributed
6	Legal Empowerment Camp	10,000	Itki, Ranchi	Rs.25 crores distributed

Table - 7

Jharkhand State Legal Services Authority has also achieved its milestone by holding various activities and programs not only JHALSA Ranchi but has also been conducting Legal Services cum Empowerment Camps not only in JHALSA at Ranchi but also at remote locations like Balasbani in East Singhbhum, Chawlibasa at Seraikella and Itki at Ranchi. A summary of the activities of JHALSA is shown in **Table-7** above. The State of Jharkhand has also disposed of 89661 pending cases out of the total 104453 cases taken up for disposal through Lok Adalat in one single day to mark the National Lok Adalat dated 9th of March 2024. Altogether 871652 pre-litigation cases have also been disposed of out of the 900429 pre-litigation matters taken by the various benches of National Lok Adalat across the State. The total disposal was 961313 cases and an amount of Rs. 4,89,55,93,533/- was settled in the National Lok Adalat the statistics are shown in **Table -8** below.

Data of National Lok Adalat dated 09.03.2024

Date of NLA	Pre litigation cases		Pending Cases		Total Disposal	Total Amount Settled (Rs.)
	Taken up	Disposed	Taken up	Disposed		
09-March, 2024	9,00,429	8,71,652	1,04,453	89,661	9,61,313	4,89,55,93,533

Table – 8

Judicial
Academy
Jharkhand



Hon'ble Mr. Justice Rongon Mukhopadhyay

Judge, High Court of Jharkhand

Judge-In-Charge, Judicial Academy Jharkhand

JUDICIAL ACADEMY JHARKHAND

The Judicial Academy Jharkhand was established by Gazette notification dated 7th March 2002 at Ranchi. Initially, Academy was functioning in Shri Krishna Institute of Public Administration (SKIPPA) at Meur's Road Ranchi. In the year 2015, Academy shifted in its new building, built over an area of 6.7 acres of land in a picturesque location near the sprawling Dhurwa Dam, Ranchi. It was inaugurated on 10th of October 2015. The Academy is one of the first of its kind in the eastern region of the country. It is a state-of-the-art institution designed to provide comprehensive training to judicial officers and other stakeholders in the justice dispensation system. With a commitment to excellence in legal education, the Academy has been equipped with the latest cutting-edge technologies and modern facilities. The Academy is also fully equipped with par-excellence facilities such as boarding and lodging, dining, entertainment, and to promote a healthy lifestyle it also offers physical fitness and sports facilities to the participants.



The aim and objectives of the Academy are to conduct Induction Training Programmes for newly recruited Civil Judges and Orientation Training Programmes for newly recruited / promoted District Judges. It also imparts training to in-service officers of the state of Jharkhand from time to time.





Hon'ble Mr. Justice R.K.Bindal, Judge Supreme Court of India as Chief Guest

State Level Conference on Preserving Public Trust and Confidence in the Judicial System

It has conducted three hundred and eighteen Refresher Trainings for In-Service Officers, thirty-nine Conferences, and six Regional Conferences under the aegis of National Judicial Academy, Bhopal (NJA). Recently, the Academy has conducted “Training of Trainers on Counter Terrorism (TOT-2) course” in association with CEELI Institute, Prague and with FJC, Washington DC and a five days Training program for 50 Bangladesh Judicial Officers (SE-12) under the aegis of NJA. It has also hosted East Zone - I Regional Conference, in which High Court Judges and Judicial Officers of the state of Jharkhand, Bihar, Orissa, and Chhattisgarh had participated.

Training Programme / Activities during the period of January, 2024 to March, 2024 at Judicial Academy, Jharkhand:

Judicial Academy Jharkhand has undertaken altogether 14 Training Programs and a total of 2072 Judicial Officers, Police Officers, staff of High Court and District Court, Advocate

and Advocates Clerks participated in these training programs. A summary of the training programs held at Judicial Academy Jharkhand is shown in **Table-9** below.

**Training Programme / Activities during the period of January, 2024 to March, 2024 at
Judicial Academy, Jharkhand.**

SL NO.	Training Programme	Target Group	NO. OF PARTICIPANTS	NO. OF TRAININGS
1	Foundation/Orientation Training programme for Newly Promoted/Appointed District Judges	Newly Promoted/Appointed District Judges	39	2
2	E-Courts and Computer Training Programme	Judges, Advocates, Advocate Clerks and Staff of High Court and District Court	928	6
3	Training of police officers	SI and above	165	2
4	Regional Conference	Judicial Officers	393	1
5	Refresher Training Programme	Judicial Officers	547	3
GRAND TOTAL			2072	14

Table -9